

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 113/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

NAME OF THE COMPANY: Punjab National Bank vs Payeshat Gas Industries Ltd

SECTION OF THE COMPANIES ACT: 7 of I.B code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	Shri Nath Tiwari	Adv.	P. N. B.	
2.	P. K. BAJPAI	Adv.	Corp. Debtor	P. K. Bajpai

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Shri Nath Tiwari, Advocate for the Financial Creditor. Sh. P.K. Bajpai,
Advocate for the Corporate Debtor Company.

As the Corporate Debtor has conceded with the fact of the present I & B
Petition although with certain reservation and has expressed its no objection for
triggering the CIRP process in respect of the Corporate Debtor Company. The
arguments are heard and the order is reserved.

— Sd —

H.P. Chaturvedi, Member (Judicial)

Dated: 26.10.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)